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PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)
(PART-II)

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NEW DELHI

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E-mail: rsedit-e@sansad.nic.in

RAJYA SABHA

Wednesday, the 23rd July, 2025 / 1 Sravana, 1947 (Saka)

*The House met at eleven of the clock,
MR. DEPUTY CHAIRMAN in the Chair.*

PAPERS LAID ON THE TABLE

MR. DEPUTY CHAIRMAN: Hon. Members, Papers to be laid on the Table.

Report and Accounts (2022-23 and 2023-24) of the Samagra Shiksha, Jharkhand and Uttarakhand

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:-

- (i) (a) Annual Report and Accounts of the Samagra Shiksha, Jharkhand, for the year 2022-23, together with the Auditor's Report on the Account.
- (b) Review by Government on the working of the above Programme.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 2827/18/25]

- (ii) (a) Annual Report of the Samagra Shiksha, Uttarakhand, for the year 2023-24.
- (b) Review by Government on the working of the above Programme.
- (c) Statement giving reasons for the delay in laying the paper mentioned at (a) above.

[Placed in Library. See No. L.T. 2825/18/25]

I. **Notification of the Ministry of Home Affairs**

II. **Annual Accounts (2020-21) of the Port Blair Municipal Council, Port Blair**

गृह मंत्रालय में राज्य मंत्री (श्री बंडि संजय कुमार): महोदय, में निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

I. (i) A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. G.S.R. 387(E) ., dated the 17th June, 2025, publishing the Border Security Force, General Duty Cadre (Non-Gazetted) Recruitment (Amendment) Rules, 2025, under sub-section (3) of Section 141 of the Border Security Force Act, 1968.

[Placed in Library. See No. L.T. 2761/18/25]

(ii) A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. G.S.R. 390(E) ., dated the 18th June, 2025, publishing the Ministry of Home Affairs, Indo-Tibetan Border Police Force, Sub-Inspector (Physiotherapist) (Group 'B' Post) Recruitment Rules, 2025, under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992.

[Placed in Library. See No. L.T. 2759/18/25]

(iii) A copy (in English and Hindi) of the Ministry of Home Affairs Notification No.G.S.R. 421(E) ., dated the 27th June, 2025, publishing the Ministry of Home Affairs, Sashastra Seema Bal, Combatised (General Duty), Group 'B' Non-Gazetted posts, Recruitment Rules, 2025, under sub-section (3) of Section 155 of the Sashastra Seema Bal Act, 2007.

[Placed in Library. See No. L.T. 2760/18/25]

(iv) A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. G.S.R. 449(E) ., dated the 4th July, 2025, publishing the Central Reserve Police Force, Sub-Inspector (General Duty), General Duty Cadre, Group 'B' Post Recruitment Rules, 2025, under sub-section (3) of Section 18 of the Central Reserve Police Force Act, 1949.

[Placed in Library. See No. L.T. 2758/18/25]

II. A copy each (in English and Hindi) of the following papers: -

- (a) Annual Accounts of the Port Blair Municipal Council, Port Blair, for the year 2020-21, and the Audit Report thereon.
- (b) Review by Government on the Annual Accounts of the above Municipal Council.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 2762/18/25]

I. Notification of the Ministry of Education
II. Report and Accounts (2023-24) of UGC, New Delhi

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI SUKANTA MAJUMDAR): Sir, I lay on the Table—

I. (i) A copy (in English and Hindi) of the Ministry of Education (Department of Higher Education) Notification No. F. 1-9/2023 (Equivalence)., dated the 4th April, 2025, publishing the University Grants Commission (Recognition and Grant of Equivalence to Qualifications obtained from Foreign Educational Institutions) Regulations, 2025, under Section 28 of the University Grant Commission Act, 1956.

[Placed in Library. *See No. L.T. 2853/18/25*]

(ii) A copy (in English and Hindi) of the Ministry of Education (Department of Higher Education) Notification No. CA/498/2025/MSAE(Regulations)., dated the 9th June, 2025, publishing the Council of Architecture (Minimum Standards of Architectural Education) (Amendment) Regulations, 2025, under sub-section (3) of Section 45 of the Architects Act, 1972.

[Placed in Library. *See No. L.T. 2854/18/25*]

II. (1) A copy each (in English and Hindi) of the following papers, under Section 18 and sub-section (4) of Section 19 of the University Grants Commission Act, 1956: -

- (a) Annual Report of the University Grants Commission (UGC), New Delhi, for the year 2023-24.
- (b) Annual Accounts of the University Grants Commission (UGC), New Delhi, for the year 2023-24, and the Audit Report thereon.
- (c) Review by Government on the working of the above Commission.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. *See No. L.T. 2856/18/25*]



REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON RURAL DEVELOPMENT AND PANCHAYATI RAJ

SHRI SANT BALBIR SINGH (Punjab): [&] Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Rural Development and Panchayati Raj (2024-25):-

- (i) Eleventh Report on Action Taken by the Government on the Recommendations contained in the First Report on 'Demands for Grants (2024-25)' pertaining to the Ministry of Rural Development, (Department of Rural Development); and
- (ii) Twelfth Report on 'Action Taken by the Government on the Recommendations contained in the Second Report on 'Demands for Grants (2024-25)' pertaining to the Ministry of Rural Development, (Department of Rural Development).

MOTION FOR ELECTION TO REHABILITATION COUNCIL OF INDIA (RCI)

सामाजिक न्याय और अधिकारिता मंत्री (डा. वीरेंद्र कुमार): महोदय, मैं निम्नलिखित प्रस्ताव उपस्थित करता हूँ :

“भारतीय पुनर्वास परिषद् विनियमावली, 1997 के विनियम 6 के खंड (2) के साथ पठित भारतीय पुनर्वास परिषद् अधिनियम, 1992 (1992 का सं.34) की धारा 3 की उप-धारा (3) के खंड (ज) और धारा 4 की उप-धारा (1) के अनुसरण में, यह सभा उस रीति से, जैसा सभापति निदेश दें, सभा के सदस्यों में से एक सदस्य को भारतीय पुनर्वास परिषद् का सदस्य होने के लिए निर्वाचित करने की कार्यवाही करे।”

The question was put and the motion was adopted.

PANEL OF VICE-CHAIRPERSONS

MR. DEPUTY CHAIRMAN: Hon. Members, in addition to the existing Members of the Panel of Vice-Chairpersons, I have nominated Shri Bhubaneswar Kalita to the Panel of Vice-Chairperson.

[&] English translation of the original speech delivered in Punjabi.

REGARDING NOTICES RECEIVED UND RULE 267

MR. DEPUTY CHAIRMAN: Hon. Members, 25 notices have been received under Rule 267. The notices of Shri Akhilesh Prasad Singh, Shri Mohammed Nadimul Haque, Shrimati Rajani Ashokrao Patil, Shrimati Ranjeet Ranjan, Shri Prakash Chik Baraik, Shri Neeraj Dangi, Shri G.C. Chandrashekhar, Shri Saket Gokhale, Shrimati Mahua Maji, Shri Ashok Singh, Dr. Syed Naseer Hussain, Shri Tiruchi Siva, Shri Ramji Lal Suman, Dr. John Brittas, Ms. Sushmita Dev, Shri Sandosh Kumar P, Shrimati Renuka Chowdhury, Shri Manoj Kumar Jha, Shrimati Jebi Mather Hisham, Shri Haris Beeran and Shri Abdul Wahab have demanded discussion over the concerns arising out of the Special Intensive Revision (SIR) of electoral rolls undertaken by the State Election Commission, Bihar. The notices of Shri Sandeep Kumar Pathak and Shri Sanjay Singh have demanded discussion over the concerns arising out of the large-scale displacement due to the forcible demolition of slums in Delhi. The notice of Shri Ritabrata Banerjee demands discussion over discrimination against Bengali migrant workers in other States. The notice of Dr. V. Sivadasan demands discussion over the growing number of air safety incidents in India.

Hon. Members may recall the detailed rulings on Rule 267 imparted by the Chair on 8th December 2022 and 19th December 2022. The same have been retreated a number of times. Since these notices do not conform to the directives imparted by the Chair, the same are declined. ...(*Interruptions*)... Please. ...(*Interruptions*)... Hon. Members, it is Zero Hour and Members' hour. ...(*Interruptions*)... I have a small request to make. Can you allow me to speak? ...(*Interruptions*)... माननीय प्रमोद जी, आप एक मिनट मेरी बात सुन लीजिए। ...(**व्यवधान**)... माननीय सदस्यगण, यह ज़ीरो ऑवर है। 24 जुलाई, 2025 को हमारे सीनियर कलीग वाइको जी का टर्म खत्म हो रहा है। ...(**व्यवधान**)... उनका हार्ट का कोर विषय है, जिसको वे ज़ीरो ऑवर में उठाना चाहते हैं, be kind to him. Allow him to speak. ...(*Interruptions*)... Now, Dr. Syed Naseer Hussain - Demand for national audit of ageing bridges and road infrastructure to prevent repeated collapses. Dr. Syed Naseer Hussain. Not present. ...(*Interruptions*)... I will take up only the listed Business.

Now, Shri Vaiko. Dr. John Brittas, please, help him. Yes; please speak. ...(*Interruptions*)...

MATTERS RAISED WITH PERMISSION**Concern over recent arrest of Indian Fishermen by Sri Lankan Navy and demand for action to release them**

SHRI VAIKO (Tamil Nadu): Mr. Deputy Chairman, Sir, I am thankful to you for giving me this opportunity to raise the issue of Tamil Nadu fishermen and the role of Sri Lankan Navy...

MR. DEPUTY CHAIRMAN: Only what Shri Vaiko speaks will go on record. ...*(Interruptions)*...

SHRI VAIKO: Sir, unfortunately, instances of arrest of Tamil fishermen and attack on them by the Sri Lankan Navy have increased year-after-year. Since the beginning of 2025, the arrests have totalled 150 fishermen with 20 boats confiscated! The situation has created significant financial hardship for fishing families, who often face substantial fines to secure their relatives' release. ...*(Interruptions)*... Sir, recently, six Tamil fishermen were apprehended by the Sri Lankan Navy on 13th July, 2025, and their motorized fishing boat was seized! The Sri Lankan Navy continued its acts of infringement upon the traditional rights of our own fishermen in the Palk Bay, which is a challenge to the Union of India. The frequent arrests and seizure of boats have shattered the livelihood of many fishermen. ...*(Interruptions)*... I would urge upon the Union Government to take urgent steps to secure the early release of all the fishermen and their boats unconditionally. ...*(Interruptions)*... Sir, there is a pressing need for a comprehensive solution to prevent future arrests and protect the fishing community's rights. The recurring detentions have not only created immediate hardships but also threatened the long-term sustainability of fishing operations in the region. ...*(Interruptions)*... Sir, the Government should put diplomatic pressure on the Sri Lankan Government for giving compensation and solatium to the next of kin of those who were shot dead and boats damaged by the Sri Lankan Navy in the last ten years. They should hold a high-level discussion to find a permanent solution to this non-stop harassment by the Sri Lankan Navy. ...*(Interruptions)*... Sir, Katchatheevu Agreement should be reconsidered and that should be withdrawn by the Government of India. Thank you very much, Sir. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please go back to your seats. ...*(Interruptions)*... Please go

back to your seats. ... (Interruptions) ... The House is adjourned and will meet at 12.00 noon today.

The House then adjourned at eight minutes past eleven of the clock.

The House re-assembled at twelve of the clock,

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI) *in the Chair.*

ORAL ANSWERS TO QUESTIONS

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): Q.No.31, Shri Sandosh Kumar P ... (Interruptions) ... Hon. Members, Q. No.31. Shri Sandosh Kumar P ... (Interruptions) ... Hon. Minister. ... (Interruptions) ...

Multidisciplinary Education and Research Improvement in Technical Education

*31. SHRI SANDOSH KUMAR P: Will the Minister of EDUCATION be pleased to state:

- (a) the current status of the implementation of Multidisciplinary Education and Research Improvement in Technical Education (MERITE);
- (b) the States in which the project was initiated and the total funds allotted for each State;
- (c) whether the project is to be introduced in the State of Kerala;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF EDUCATION (SHRI DHARMENDRA PRADHAN) (a) to (e): A statement is laid on the Table of the House.

Statement

(a) to (e) Based on the reforms envisioned in NEP 2020, a scheme namely, MERITE (Multidisciplinary Education and Research Improvement in Technical Education) is at the formulation stage. The aim of the scheme is to address the

challenges of quality, equity and institutional governance in the Technical Education Sector having components related to teaching/learning, research and governance. The scheme covers all States/UTs, including Kerala. Allocation of funds to State/UTs depends upon the number of institutions selected from that state/UT. As the scheme is in formulation stage, initiation/implementation of the scheme has not started.

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): Q. No. 32. Shrimati Sulata Deo ...(Interruptions)... Hon. Minister. ...(Interruptions)...

Odia language for various online platform

*32. SHRIMATI SULATA DEO: Will the Minister of Education be pleased to state whether there is a plan to include Odia as a medium of instruction in central online platforms such as National Institute of Open Schooling (NIOS), SWAYAM, and Diksha portal, if so, the details thereof?

THE MINISTER OF EDUCATION (SHRI DHARMENDRA PRADHAN): A statement is laid on the Table of the House.

Statement

Technology, in alignment with National Education Policy (NEP), 2020 recommendations, has been extensively used for developing courses in different Bhartiya Bhasha. Apart from Odia as a language course, variety of courses in Odia language have been made available on National Institute of Open Schooling (NIOS) at secondary and senior secondary level. Further, courses are available digitally / on-air and in online mode, at college level on SWAYAM portal and SWAYAM PRABHA. Additionally, DIKSHA, an initiative of the Ministry of Education for digital online education, has various specialised e-content / teaching-learning resources for both students and teachers including 15 primers in languages associated with Odisha of the total 117. States and UTs have their own vertical on DIKSHA alongwith NCERT, CBSE and NIOS. A comprehensive initiative called PM e-Vidya was launched as part of AtmaNirbhar Bharat Abhiyaan on 17th May, 2020, which unifies all efforts related to digital/online/on-air education to enable multi-mode access to education across the country including the State of Odisha. Out of 200 PM e-Vidya DTH TV Channels the State of Odisha has been allocated 5 channels (Ch No. 138 to 142) to offer high quality education content in Odia language. The National Digital Library of India (NDLI), developed by the Ministry provides digital education and cultural content in

21 languages including Odia. Students at various level of education choose these platforms as per their needs and requirements.

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): Q.No.33. Shri Bhubaneswar Kalita. ...(Interruptions)... Hon. Minister. ...(Interruptions)...

Fatalities due to speeding on highways

*33. SHRI BHUBANESWAR KALITA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Ministry has any specific plan to reduce the fatalities due to speeding on all the National Highways in recent future; and
- (b) if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI) (a) and (b): A statement is laid on the Table of the House.

Statement

(a) and (b) The Government publishes report on “Road Accidents in India” based on data received from States/ UTs. As per data received from the States/UTs, road accidents are multi-causal phenomenon and are the result of interplay of various factors. These can broadly be categorized into (i) human error, (ii) road condition/environment and (iii) vehicular condition.

The Motor Vehicles Act, 1988 is the principal instrument through which road transport is regulated in the country. The Motor Vehicle (Amendment) Act, 2019 focuses on road safety and includes, inter-alia, revision in penalties for traffic violations, enhanced penalties for juvenile driving, computerisation/automation of vehicle fitness and driving tests, recall of defective vehicles, streamlining the third party insurance etc. The Amendment has strengthened the Law to improve the road safety scenario and reduce loss of lives.

In exercise of powers conferred under sub-section (1) of section 112 of the Motor Vehicles Act, 1988, Central Government fixes the maximum speed in respect of the class of motor vehicles on different category of roads.

Sub-section (1) of Section 183 of the Motor Vehicles Act, 1988, states that 'whoever drives or causes any person who is employed by him or subjects someone under his

control to drive a motor vehicle in contravention of the speed limits referred to in section 112 shall be punishable in the following manner, namely :—

- (i) where such motor vehicle is a light motor vehicle with fine which shall not be less than one thousand rupees but may extend to two thousand rupees;
- (ii) where such motor vehicle is a medium goods vehicle or a medium passenger vehicle or a heavy goods vehicle or a heavy passenger vehicle with fine which shall not be less than two thousand rupees, but may extend to four thousand rupees; and
- (iii) for the second or any subsequent offence under this sub-section the driving licence of such driver shall be impounded as per the provisions of the sub section (4) of section 206.'

Detailed guidelines are contained in IRC:99-2018 for traffic calming measures, in which various traffic measures such as rumble strip, Speed Bumps, Speed Table/Raised Pedestrian Crossing etc. are provided on National Highways and adjoining road meeting with a National Highway.

High priority is accorded to identification and rectification of black spots /accident spots on National Highways (NHs). The Ministry identifies black spots based on road accident data received from States and Union Territories (UTs). A black spot is defined as a stretch of NH of approximately 500 meters where either:

- Five or more road accidents involving fatalities or grievous injuries have occurred over the last three calendar years (combined), or ten or more fatalities have occurred during the same period.

Government undertakes both short-term and long-term remedial measures based on site-specific requirements.

- Short-term measures include road markings, signage installation, crash barriers, raised pavement markers, delineators, closure of median openings, and traffic calming interventions.
- Long-term measures involve geometric improvements, junction redesign, spot widening of carriageways, and construction of underpasses or overpasses.

A total of 13,795 black spots have been identified on NHs for the series of 2016-2018, 2017-2019, 2018-2020, 2019-2021 and 2020-2022. Short-term rectification measures have been completed on 9431 black spots and long-term rectification measures have been completed on 4539 black spots.

Government in the Ministry of Road Transport & Highways (MoRTH) has developed the Electronic Detailed Accident Report (eDAR), formerly known as the Integrated Road Accident Database (iRAD). eDAR serves as a central repository for reporting, managing, and analysing road accident data across the country. It is integrated with key IT platforms such as VAHAN, Sarathi, CCTNS, PM Gati Shakti, and others.

The system covers all categories of roads, including National Highways, and provides data-driven insights to MoRTH and State agencies to support evidence-based policy formulation and strategic decision-making. It enables authorities to identify accident-prone locations through analytics, implement preventive measures, monitor the actions taken, and facilitate efficient processing of road accident claims. The Ministry has directed the Regional Offices of MoRTH, NHAI, and NHIDCL, to take immediate rectification measures at accident locations recorded on the eDAR portal.

Section 136(A) of the Motor Vehicles Act, 1988 provides for electronic monitoring and enforcement of road safety on National Highways, State Highways, roads or in any urban city within a state which has a population up to such limits as may be prescribed by the Central Government. Accordingly, Government has published Rule 167A in August 2021 for Electronic Monitoring and Enforcement of Road Safety at high-risk and high-density corridors on National Highways, State Highways and at critical junctions in Million plus cities and cities under National Clean Air Programme (NCAP) in the Country.

The Central Government notified rule 167 of the Central Motor Vehicles Rules, 1989 which provides procedure for issuance and payment of challan. The Government has developed an e-challan portal.

A multi-pronged strategy has been formulated to address the issue of road safety based on Education, Engineering (both of roads and vehicles), Enforcement and Emergency Care.

Traffic management and enforcement is essentially in the domain of State Governments/UT Administrations. While Central Government formulates rules under the Motor Vehicle Act, 1988, the enforcement of these rules comes under the purview of State Governments/UT Administrations.

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): The House stands adjourned to meet at 2.00 p.m.

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part - I to this Debate, published electronically on the Rajya Sabha website under the link <https://sansad.in/rs/debates/officials>]

The House then adjourned at two minutes past twelve of the clock.

*The House reassembled after lunch at two of the clock,
THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA) in the Chair.*

GOVERNMENT BILL

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA) : Hon. Members, Shri Sarbananda Sonowal to move a motion for consideration of the Carriage of Goods by Sea Bill, 2025; Mr. Minister. ...*(Interruptions)...*

The Carriage of Goods by Sea Bill, 2025

THE MINISTER OF PORTS, SHIPPING AND WATERWAYS (SHRI SARBANANDA SONOWAL): Sir, I rise to move:

“That the Bill to provide for the responsibilities, liabilities, rights and Immunities attached to carriers with respect to the carriage of goods by sea and for matters connected therewith or related thereto, as passed by Lok Sabha, be taken into consideration.”

The question was proposed.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): I now call upon Members whose names have been received for participation in the discussion. ...*(Interruptions)...* Shri M. Mohamed Abdulla. ...*(Interruptions)...* Shri Ayodhya Rami Reddy Alla. ...*(Interruptions)...* Shri Muzibulla Khan. ...*(Interruptions)...* Shri Praful Patel. ...*(Interruptions)...* Dr. M. Thambidurai. ...*(Interruptions)...*

DR. M. THAMBIDURAI (Tamil Nadu): Sir, please bring the House in order. ...*(Interruptions)...* Let the House be in order. Otherwise, how can I speak? ...*(Interruptions)...*

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Do you want to continue, Dr. Thambidurai? ...*(Interruptions)...*

DR. M. THAMBIDURAI: Sir, I am ready to speak. ...*(Interruptions)...*

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please, do not disturb the hon. Member. ...*(Interruptions)*...

DR. M. THAMBIDURAI : Mr. Vice-Chairman, Sir, on behalf of my Party leader, Thiru Edappadi Palaniswami, I rise to participate in the discussion on the Carriage of Goods by Sea Bill, 2025, brought forward by the hon. Minister of Shipping. ...*(Interruptions)*... This is a very simple Bill and, on behalf of my Party, AIADMK, I support this Bill. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please sit down.
...*(Interruptions)*...

DR. M. THAMBIDURAI: Sir, as was the case with the Bills of Lading Bill that the House discussed yesterday, this Bill also retains all the provisions of the Carriage of Goods by Sea Act, that was enacted in 1925. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA) : I have allowed Dr. Thambidurai ...*(Interruptions)*...

DR. M. THAMBIDURAI: As is stated in the Statement of Objects and Reasons of the Bill, this is to bring it in line with modern legislations in order to facilitate simplification. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Dr. Thambidurai, please stop here. ...*(Interruptions)*... Your speech is unfinished. You can speak again tomorrow. ...*(Interruptions)*...

The House stands adjourned to meet at 11.00 a.m. on Thursday, the 24th July, 2025.

The House then adjourned at four minutes past two of the clock till eleven of the clock on Thursday, the 24th July, 2025.

PUBLISHED UNDER RULE 260 OF RULES OF PROCEDURE AND CONDUCT OF
BUSINESS IN THE COUNCIL OF STATES (RAJYA SABHA)